

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 488 of 2004

Jabalpur, this the 24th day of June, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Morsingh Rajput, S/o. Bhaiyalal Rajput,
Aged 36 years, R/o. Village Kandai Khurd,
Post Chandaun, P.S. Rampur Gurra,
Tehsil Itarsi, District Hoshangabad. ... Applicant

(By Advocate - Shri R.K. Thakur)

V e r s u s

1. Union of India,
through the Secretary,
Government of India,
Ministry of Defence,
New Delhi.
2. General Manager, Ordnance Factory
Itarsi, Through Works Manager
Administration, Ordnance Factory,
Itarsi, Distt. Hoshangabad (MP).
3. Collector, Hoshangabad,
Distt. Hoshangabad, (MP). ... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant has
claimed the following main relief :

"(i) to command the respondents to consider the
case of the applicant for giving appointment as Fireman
Grade-II in Ordnance Factory, Itarsi - Respondent No.
2, in the ends of justice."

2. The brief facts of the case are that the applicant
has applied for the post of Fireman Grade-II in Ordnance
Factory, Itarsi, in view of an advertisement issued by the
Government of India, Ministry of Defence, Ordnance Factory,
Itarsi (MP). The respondents have not yet taken any decision
on the application of the applicant. Hence he has filed
this Original Application claiming the aforesaid relief.

3. Heard the learned counsel for the applicant.

4. In the facts and circumstances of the case, we deem it appropriate to direct the applicant to file a representation with regard to his application for the post of Fireman Grade-II to the respondents within 15 days from the date of receipt of copy of this order. We do so accordingly. If the applicant complies with this, the respondents are further directed to take a decision on his representation by passing a speaking, detailed and reasoned order within a period of two months from the date of receipt of such representation from the applicant. The applicant is also directed to send ^{alongwith the copy of the OA} a copy of this order/within 15 days to the respondents.

5. Accordingly, the Original Application stands disposed of at the admission stage itself.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman

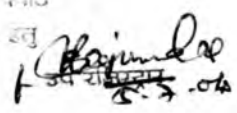
"SA"

पृष्ठांकन सं ओ/न्या.....जबलपुर, दि.....

परिचालिका अर्थात् पत्र:-

- (1) सचिव, उच्च न्यायालय जबलपुर, जबलपुर
- (2) आवेदक श्री/श्रीमती/शु..... काउंसल
- (3) प्रत्यक्ष श्री/श्रीमती/शु..... काउंसल
- (4) बांधवालय, डी.ए.ए., जबलपुर तथा नवीन सूचना एवं आवश्यक कार्यवाही हेतु

AK Thakur


8.3.04

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